

From,

The District Magistrate,
Balrampur.

To,

The Registrar General,
Hon'ble National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi-110001.

No. 50/L.B.C./2023

Dated 08.04.2023

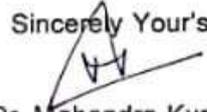
Sub:

Regarding submission of Response on behalf of respondents No. 5 (District Magistrate Balrampur) in compliance of order dated 09 Feb, 2023 passed by the Hon'ble National Green Tribunal Principle Bench, New Delhi in OA No. 433/2022 Pateshwari Prasad Singh Versus State of Uttar Pradesh & others

Sir,

Kindly refer to the subject mentioned above. Incompliance of the order dated 09 Feb. 2023 passed by the Hon'ble National Green Tribunal Principle Bench, New Delhi in OA No. 584/2022 Pateshwari Prasad Singh Versus State of Uttar Pradesh & others, Response on behalf of respondents No. 5 (District Magistrate Balrampur) is enclosed herewith for your kind perusal and further necessary action.

Sincerely Your's,


(Dr. Mahendra Kumar)
District Magistrate
Balrampur.

Response on behalf of respondents no. 5 (District Magistrate Balrampur) in compliance of order dated 09 Feb, 2023 passed by the Hon'ble National Green Tribunal Principle Bench, New Delhi in OA No. 433/2022 Pateshwari Prasad Singh Versus State of Uttar Pradesh & others

That the grievance in the present letter petition sent by Email which is treated and registered as Original Application is regarding damage of the environment and existence subject mentioned above in compliance of the order dated 09 Feb, 2023 passed by the Hon'ble National Green Tribunal Principle Bench, New Delhi in OA No. 584/2022 Pateshwari Prasad Singh Versus State of Uttar Pradesh & others. The excerpt of aforesaid order is as below.

5. accordingly consent to stablish (CTE) from State PCB for conveyance system/Pipeline Network for sewage is mandatory and the same has not been taken by the implementing agency, i.e. UP Jal Nigam. We direct of UPPCB and District Magistrate, Balrampur to ensure that laying of conveyance system/Pipeline Network should not be undertaken without CTE from UPPCB.

6. In view of the averments made in the application and observations made in the reports, we consider it appropriate to have response from (1) the State of Uttar Pradesh, through its Chief Secretary, Government of Uttar Pradesh; (2) The department of Jal Shakti, Government of Uttar Pradesh; (3) The UPPCB; (4) The UP Jal Nigam; and (5) The District Magistrate, Balrampur, who stand impleaded as Respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their reply/response within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR sported PDF and not in the form of image PDF.

In compliance of the above order, it is submitted as under:

25. restrictions on new outlets and new discharges (1) Subject of the provisions of this section, No person shall, without the previous consent of the State Board.

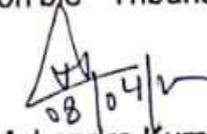
(a) Establish or take any steps to establish any industry, operation of process, or any treatments and disposal system or any extension or addition thereto, which is likely to discharges sewage or trade effluent into a stream or well or sewer or on land (such discharges being hereafter in this section referred to as discharge or sewage); or

(b) Bring into use any new or altered outlet for the discharge of sewage; or

(c) Begin to make any new discharge of sewage.

According to the above restrictions. The district Magistrate issued a letter No. 27/LBC(Hon.Na.Gr.Tri.-Asdesh)/2023 dated 24.03.2023 to Executive Engineer, UP Jal Nigam (Urban) Balrampur to follow the guideline as per above. In compliance of the above letter No. 427/karya-91/16 dated 31.03.2023 Ex. En. Up Jal Nigam (Urban), Balrampur informed that I have applied for CTE (Consent to Establish) UPPCD for sewer Line and STP Construction Phase-1. The laying & Conveyance System/Pipeline Network will be undertaken only after getting permission from Uttar Pradesh Pollution Control Board.

The above response is being placed before Hon'ble Tribunal for kind consideration.


(Dr. Mahendra Kumar)
District Magistrate
Balrampur